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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CCP 24/94 in OA 2328/89

This 28th day of April, 1994

Hon'ble Mr. Justice S.K. Dhaon, Vice Chairman (J)
Hon'ble Mr. B.K. Singh, Member (A)

M.P. Saxena,
1339, Laxmibai Nagar,
New Delhi

....

Petitioner

By: Petitioner in person

VERSUS

Shri S. Pattanayak,
Director of Estates,
Directorate of Estates,
Room No. 440, 'C' Wing,
Nirman Bhavan,
New Delhi.

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Respondents

By Advocate: Shri V.S.R. Krishna

ORDER (Oral)

(Hon'ble Mr. Justice S.K. Dhaon, V.C.(J)

The complaint in this petition is that in pursuance of the directions given by this Tribunal on 30.7.1993, the respondents have not refunded to the petitioner ~~him~~ the excess amount paid by him towards licence fee of the quarter under his occupation.

2. A Counter Affidavit has been filed on behalf of the respondents. In it, it is stated that a cheque for the amount payable to the petitioner has been handed over to him. The petitioner himself admits that he has received the cheque on 25.4.94. However, he insists that he should be awarded interest on the amount paid to him by the respondents. The petitioner

also prays that he may be allowed cost of the petition.

3. On a perusal of the order of this Tribunal dated 30.7.93, we find that the Tribunal refrained from granting relief regarding payment of interest. It specifically refused cost to the applicant. In these circumstances, the petitioner is not entitled either to any interest or to any cost. We have already stated that the orders of this Tribunal dated 30.7.93 have now been complied with by the respondents. We, therefore, discharge the contempt notice issued to the respondents.

The CCP is dismissed. No costs.


(B.K. Singh)

Member (A)


(S.K. Dhaon)
Vice Chairman (J)

vpc